

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 870/2025

[Arising out of impugned final judgment and order dated 17-10-2024 in CRMWP No. 17435/2024 passed by the High Court of Judicature at Allahabad]

SUBHASH SINGH THAKUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 15589/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 15976/2025 - EXEMPTION FROM FILING O.T.

IA No. 15590/2025 - EXEMPTION FROM FILING O.T.

IA No. 15586/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 15970/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 24-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Akash Dikshit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing c/c of the impugned judgment, official translation and for permission to file additional documents/facts/annexures are allowed.

Issue notice.

In the meantime, there shall be an order of stay on the operation of the impugned order.

(ASHA SUNDRIYAL)
DY. REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR